

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Miscellaneous Application No. 85002 of 2020
(on behalf of Appellant)
in
Service Tax Appeal No. 87813 of 2019

(Arising out of Order-in-Appeal No. PVNS/189 to 191/Appeals-II/MC/2019 dated 26.06.2019 passed by Commissioner of CGST & Central Excise (Appeals-II), Mumbai)

M/s IIFL Holding Ltd.

IIFL Centre, Kamala City,
Senapati Bapat Marg,
Lower Parel, Mumbai-400013

.....Appellant

VERSUS

**Commissioner of C.G.ST,
Mumbai**

4th Floor, GST Bhawan, 115,
M K Road, Churchgate,
Mumbai - 400020

.....Respondent

Appearance:

Shri Vinay Jain, Advocate for the Appellant

Shri Nitin Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85049 / 2020

Date of Hearing: 10.01.2020

Date of Decision: 10.01.2020

Per: S.K. MOHANTY

Applicant has filed this miscellaneous application, seeking for withdrawal of appeal. After going through the averments made in the miscellaneous application, we find that the appellant wants to avail the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal filed by the

appellant is dismissed as withdrawn. Miscellaneous application is disposed of.

(Dictated and pronounced in the open court)

(S.K.Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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